

**COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS**

**FIRST TO FORTY-NINE REPORTS  
(ENGLISH VERSION)**



**Tenth Lok Sabha**

**Legislative Branch-II**

# COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Tenth Lok Sabha)

## TWENTY-THIRD REPORT

(Presented on 4-8-1993)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Twenty-third Report.

2. The Committee met on 3 August, 1993 for—

- I. Examination of the following Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure:—
  - (1) The Constitution (Amendment) Bill, 1993 (*Amendment of article 169*) by Shri Chitta Basu.
  - (2) The Constitution (Amendment) Bill, 1993 (*Amendment of articles 123 and 213*) by Shri Chitta Basu.
  - (3) The Constitution (Amendment) Bill, 1993 (*Amendment of article 324*) by Shri Chitta Basu.
  - (4) The Constitution (Amendment) Bill, 1993 (*Amendment of Seventh Schedule*) by Shri Chitta Basu.

II. Allocation of time under rule 294(1)(e) of the Rules of Procedure to the Resolutions at item Nos. 2, 3 and 4 set down in the List of Business for Friday, 6 August, 1993.

### *Examination of Constitution (Amendment) Bills*

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

#### *Findings of the Committee*

- (1) The Constitution (Amendment) Bill, 1993 (*Amendment of article 169*) by Shri Chitta Basu.

The Bill seeks to amend article 169 of the Constitution with a view to making it obligatory on the part of the Government to bring forward a legislation in Parliament to give effect to the resolution of the Legislative Assembly of the State seeking abolition/creation of Legislative Council in a State.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1993 (*Amendment of articles 123 and 213*) by Shri Chitta Basu.

The Bill seeks to amend articles 123 and 213 of the Constitution with a view to taking away the powers of the President or Governor to issue Ordinances when either of the Houses of Parliament or State Legislature are in Session.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(3) The Constitution (Amendment) Bill, 1993 (*Amendment of article 324*) by Shri Chitta Basu.

The Bill seeks to amend article 324 of the Constitution with a view to providing for multi member Election Commission and for the mode of appointment and other conditions of service of the members of the Election Commission.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(4) The Constitution (Amendment) Bill, 1993 (*Amendment of Seventh Schedule*) by Shri Chitta Basu.

The Bill seeks to amend the Seventh Schedule to the Constitution with a view to transferring the residuary power to legislate from the Centre to the States.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

#### *Allocation of time to Resolutions*

4. The Committee recommend allocation of time to resolutions as follows:—

(1) Resolution by Shrimati Sumitra Mahajan regarding uniform civil code.	2 hours
(2) Resolution by Shri Pawan Kumar Bansal regarding National Population Policy.	2 hours
(3) Resolution by Shri Asht Bhuja Prasad Shukla regarding Centre-State relations.	2 hours.

#### *Recommendations*

5. The Committee recommend that—

- (i) Shri Chitta Basu be permitted to move for leave to introduce his Constitution (Amendment) Bills; and
- (ii) The allocation of time to resolutions, as shown in paragraph 4 above, be agreed to by the House.

NEW DELHI;  
August 3, 1993  
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Sravana 12, 1915 (Saka)

S. MALLIKARJUNAIAH,  
Chairman,  
Committee on Private Members'  
Bills and Resolutions.